

## my: asset Two Wheeler Package Insurance Add-Ons Covers Wordings

### LT - 01 DEPRECIATION WAIVER:

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay the amount deducted towards the depreciation on replacement of parts if Depreciation Waiver is mentioned in the Policy Schedule and, if claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance is valid and admissible.

#### Special Condition(s):

1) This benefit will not be used to replace those parts of the vehicle which is not necessary to replace under Section I (Own Damage) of my: asset Two Wheeler Package Insurance The necessity or irreparability for replacement of part(s) will be decided by the Surveyor/analyst as approved by LTGICL and not by the Insured or the Repair Shop/Garage.

2) The benefit will be available for **not more than one claim** paid or pending during the Policy period.

\*Number of claims

#### Special Exclusion(s):

The Company will not be liable for

1) Where a loss is covered by any manufacturer's warranty or recall campaign or under any other such packages at the same time;

2) **Any excess mentioned in my: asset Two Wheeler Package Insurance;**

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy.

### LT - 02 RETURN TO INVOICE:

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay in case of a Total Loss / Constructive Total Loss following an accident or if the insured vehicle is stolen during the period of insurance and not recovered, leading to a valid and admissible claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance;

1) Replacement value of the vehicle as per the invoice;

2) If the vehicle is not manufactured any more than the original value ( as per invoice ) of the vehicle at the time of purchase.

#### Special Exclusion(s):

The Company will not be liable for

1) Total Loss /Constructive Total Loss / theft claims not admissible under Section I of my: asset Two Wheeler Package Insurance;

2) Theft claims where FIR has not been lodged;

3) Any non built-in accessories – electrical / non electrical / electronic including bi-fuel kit or fibre glass fuel tanks mentioned separately in the Invoice but not insured / mentioned in the Policy Schedule

Subject otherwise to the terms, conditions, limitations and exceptions of this Policy.

### LT - 03 NO CLAIM BONUS PROTECTION

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to protect your accruing No Claim Bonus at the time of renewal with the Company in case of a valid and admissible claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance.

#### Special Condition(s):

1) The benefit will accrue if the policy is renewed with us within 90 days of expiry of this Policy.

2) This benefit will not be available if claim is for Total Loss (TL)/Constructive Total Loss/Theft.

3) The benefit will be available for **not more than one claim** paid or pending during the Policy period.

Subject otherwise to the terms, exceptions, conditions and limitations of this policy.

**LT - 04 DRIVE THROUGH PROTECTION FOR ENGINE**

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to provide cover to the engine of Insured vehicle including its block and child parts along with the gear box provided, the loss or damage is due to the ingress of water in the engine or leakage of lubricating oil from the engine/assembly due to accidental damage.

**Special condition(s):**

- 1) Water damage cover will commence only when there is an evidence of vehicle being submerged or having stopped in a water logged area.
- 2) Leakage of lubricating oil cover (peril) will commence provided there is a visible evidence of accidental damage to the engine or respective assembly.
- 3) All reasonable precautions are taken to avoid any loss or damage and also to prevent aggravation of loss.
- 4) The benefit will be available for **not more than one claim** paid or pending during the Policy period.

**Special Exclusion(s):**

The Company will not be liable for

- 1) Cost of Lubricating oils used in the assembly.
- 2) Loss or damage covered under Manufacturer's Warranty or recall campaign.
- 3) Increase in loss or damage including corrosion due to delay in intimation and / or retrieving the vehicle from water logged area by the Insured.

Subject otherwise to the terms, conditions, limitations and exceptions of this Policy.

**LT - 05 CASH ALLOWANCE**

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay you Cash Allowance of Rs 200 per day if claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance is valid and admissible. This is subject to the following:

**Special Conditions:**

- 1) The cash allowance will be paid for maximum period of 10 days in case of repair for partial loss only.
- 2) The cash allowance will be subject to a franchise of 3 days and this will be counted from the date of survey. Franchise hereby would mean deductible wherein the Company makes no payment if repair period is less than 3 days. However If the repair period is more than 3 days it is paid for full number of days taken for repair subject to maximum period of 10 days.
- 3) The entitlement for cash allowance will start from the day the vehicle is delivered to the workshop and intimated to us and shall end on the day when workshop intimates to the insured to take delivery of the vehicle.
- 4) The benefit will be available for **not more than one claim** paid or pending during the Policy period.

**Special Exclusion(s):**

- 1) Cash allowance will not be paid for the period for which vehicle may be stuck for repair due to non availability of any part/and or material at workshop.

Subject otherwise to the terms, conditions, limitations and exceptions of this Policy.

**LT - 06 ADDITIONAL PERSONAL ACCIDENT INSURANCE**

In consideration of the payment of an additional premium it is hereby agreed and understood that the Company undertakes to pay compensation for bodily injury/death sustained by the Insured/ Insured person(s) in direct connection with the insured Vehicle whilst mounting into/ dismounting from, traveling in/on the insured Vehicle and caused by violent, accidental external means which independent of any other cause shall within six calendar months of such injury result in death or a disablement as indicated in the Table below together with Additional Benefits as may be applicable:

**A. Accidental Benefits:**

Table of Benefits	Scale of Compensation
1) Accidental Death	100%
2) Permanent Total Disability	
i) Loss of sight of both eyes	100%
ii) Loss of, by physical separation of two entire hands or two entire feet	100%
iii) Loss of one entire hand and one entire foot	100%
iv) Loss of sight of one eye and such loss of one entire hand or one entire foot	100%
v) Complete loss of hearing of both ears and complete loss of speech	100%
vi) Complete loss of hearing of both ears and loss of one limb/loss of sight of one eye	100%
vii) Complete loss of speech and loss of one limb/loss of sight of one eye	100%
For the purpose of items under 2 above, physical separation of one entire hand shall mean separation at or above wrist and/or of the foot at or above ankle, respectively	
viii) Permanent total and absolute disablement disabling the Insured Person from engaging in any employment or occupation of any description whatsoever	100%

**B. Additional inbuilt covers:**

Subject to the terms, conditions, exclusions, stipulations and definitions contained herein or expressed or endorsed hereon, in the event of a claim for Accident Benefit being admitted, the Company shall also pay the Additional Benefits specified hereunder in the following circumstances:-

<b>I. Transportation</b> In the event of Accidental Death of Insured Person outside his/her Home, reimbursement of transportation cost for carriage of dead body to Home including funeral/cremation charges is payable.	2% of Capital Sum Rs 2,500/- (Two thousand five hundred), whichever is lower.
<b>II. Ambulance Charges</b> Reimbursement of Ambulance charges for transportation of Insured Person to Hospital following Accident	Rs. 1000/- (one thousand) per Insured Person any one accident or actual expenses, whichever is lower.

The covers under this add - ons benefit will be over and above the benefit that is already available in Section I (Own Damage) of my: asset Two Wheeler Package Insurance.

Provided always that:

(1) compensation shall be payable under only one of the items (1) to (2) hereinabove in respect of any such person arising out of any one occurrence and total liability of the Company shall not in the aggregate exceed the sum of Rs<.....>\* during any one period of insurance in respect of any such person.

(2) no compensation shall be payable in respect of death or injury directly or indirectly wholly or in part arising or resulting from or traceable to (a) intentional self- injury, suicide or attempted suicide, physical defect or infirmity or (b) an accident happening whilst such person is under the influence of intoxicating Liquor or drugs.

(3) such compensation shall be payable only with the approval of the Insured named in the Policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.

(4) Not more than < \_\_\_>\*\*persons/passengers are in the vehicle insured at the time of occurrence of such injury

Subject otherwise to the terms exceptions conditions and limitations of this Policy.

\* The Capital Sum Insured per passenger is to be inserted <Maximum Rs. 5 lakh in multiples of 10,000/->

\*\*The registered seating capacity of the vehicle insured is to be inserted.

\*\*\*Definition "Insured Person" for the purpose of the covers hereinabove shall mean and include pillion rider or passenger/s as mentioned in the Policy Schedule.

#### **LT - 07 Emergency Medical Expenses (This benefit can be availed only with LT-06 cover and not on standalone basis):**

In consideration of the payment of an additional premium it is hereby agreed and understood that the Company undertakes to pay reasonable medical charges to Insured/Insured person(s) for bodily injury arising out of accident in direct connection with the vehicle insured or whilst mounting and dismounting from or traveling in vehicle insured up to Sum Insured of Rs <amt\*> Cover stands extended for both; Hospitalization and Outpatient treatment.

- **Sub limits for hospitalization:-** 50% of PA cover taken under LT-06 subject to maximum Sun Insured opted under this section or actuals whichever is lesser in any one policy period.

Provided always that:

- 1) no amount shall be payable if it is arising or resulting from or traceable to;
  - a) intentional self- injury, suicide or attempted suicide, physical defect or infirmity or;
  - b) an accident happening whilst such person is under the influence of intoxicating liquor or drugs;
  - c) any expenses related a sickness, disease, or medical disorder not directly consequential to accident;
  - d) any expenses towards psychosomatic disorders of any kind whether caused or accentuated by accident or otherwise;
  - e) any physiotherapy treatment;
  - f) any expense not supported by an original and valid bill/receipt and related prescription of the attending medical practitioner/Hospital/ Nursing Home;
  - g) expenses if the treatment is started after 5 days from the date of accident.
- 2) Such amount shall be payable only with the approval of the Insured named in the Policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.
- 3) Not more than \_\_\_\*\*persons/passengers are in the vehicle insured at the time of occurrence of such injury.
- 4) The benefit will be available for **not more than one claim** paid or pending during the Policy period.

Subject otherwise to the terms exceptions conditions and limitations of this Policy.

\* The Sum Insured is to be inserted < maximum Rs 1 lac in multiples of 10,000>

\*\*The registered sitting capacity of the vehicle insured is to be inserted. "Insured Person" for the purpose of the cover hereinabove shall mean and include pillion rider or passenger/s as mentioned in the Policy Schedule.

#### **LT - 08 Additional Voluntary Deductibles**

It is by declared and agreed that the Insured having opted an additional voluntary deductible of Rs. ....\* a reduction in premium of Rs. ....\*\* under Section 1 of the Policy is hereby allowed.

In consideration of the above, it is hereby understood and agreed that the Insured shall bear under Section 1 of my: asset Two Wheeler Package Insurance Policy in respect of each and every event (including event giving rise to a total loss/constructive total loss/theft) the first Rs..... (or any less expenditure which may be incurred) of any expenditure for which provision has been made under this Policy and/or of any expenditure by the Company in the exercise of its discretion under Condition no. ....\*\*\* of this Policy.

If the expenditure incurred by the Company shall include any amount for which the Insured is responsible hereunder such amount shall be repaid by the Insured to the Company forthwith.

For the purpose of this Add-On cover the expression "event" shall mean an event or series of events arising out of one cause in connection with the vehicle insured in respect of which indemnity is provided under this Policy.

Subject otherwise to the terms conditions limitations and exceptions of this Policy.

\*To insert voluntary deductible amount opted by the insured.

\*\*To insert appropriate amount relating to the additional voluntary deductible opted.

\*\*\* To insert policy condition No. 3 of my: asset Two Wheeler Package Insurance.

Deductible level	Discount in premium
Rs 4000	30%
Rs 5000	35%
Rs 6000	40%
Rs 7000	45%
Rs 10000	50%

**Short period rates:-**

- 1. Midterm inclusion/Deletion can be done after head underwriters discretion on short period basis (Short period scale mention below)**
- 2. At the time of cancelation of main policy basic two wheel policy cancellation mode would be chosen for addon.**

PERIOD	% OF ANNUAL PREMIUM RATE
Not exceeding 1 month	20%
Exceeding 1 month but not exceeding 2 months	30%
Exceeding 2 months but not exceeding 3 months	40%
Exceeding 3 months but not exceeding 4 months	50%
Exceeding 4 months but not exceeding 5 months	60%
Exceeding 5 months but not exceeding 6 months	70%
Exceeding 6 months but not exceeding 7 months	80%
Exceeding 7 months but not exceeding 8 months	90%
Exceeding 8 months	Full annual premium/ rate